

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

103. I.A. 5307/2023

In

C.P.(IB)-4278(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.04.2024**

NAME OF THE PARTIES: Rajasthan Patrika Private Limited

V/s.

Topaki Media Private Limited.

Appearances:

For Applicant : Adv. Mily Ghoshal

For Respondent/RP : Mr. Shyamsunder Dhanuka, RP in person

SECTION 9 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

This matter is listed for submitting written submissions/hearing. Ld. counsel for the RP points out that in the financial statement of the corporate debtor of 31.03.2017 there is no loan payable to the corporate debtor and therefore a serious question arises about the nature of the transaction of Rs. 3.37 crores transferred on 28.03.2017. However, Ld. counsel for the applicant submits that this is new fact which has been brought today during the hearing and no document has been placed on record by the RP. We direct the RP to place the balance sheets of the corporate debtor from 2017 to 2021. Similarly, the applicant is directed to place on record the financial statements from 2016 to 2021 by way of an additional affidavit. List on **08.05.2024**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

---Rajeev---

Sd/-

LAKSHMI GURUNG
Member (Judicial)